

PUNJAB VIDHAN SABHA

BILL NO. 14 PLA-2015

THE EAST PUNJAB MINISTERS' SALARIES (AMENDMENT) BILL, 2015

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :-

A

BILL

further to amend the East Punjab Ministers' Salaries Act, 1947.

BE it enacted by the Legislature of the State of Punjab in the Sixty-sixth Year of the Republic of India as follows :—

1. (1) This Act may be called the East Punjab Ministers' Salaries (Amendment) Act, 2015.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the official gazette.

2. In the East Punjab Ministers' Salaries Act, 1947 (hereinafter referred to as the principal Act), in section 2, :—

Amendment in section 2-A of Punjab Act 6 of 1947.

(i) for sub-section (1), the following sub-section shall be substituted, namely :—

“(1) There shall be paid,—

(a) to the Chief Minister, a salary at the rate of One Lac rupees per mensem, sumptuary allowance and compensatory allowance each at the rate of five thousand rupees per mensem ; and

(b) to the Deputy Chief Minister and every Minister, a salary at the rate of fifty thousand rupees per mensem, sumptuary allowance and compensatory allowance each at the rate of five thousand rupees per mensem.” ; and

(ii) In sub-section (4), for clause (b), for the words “ten thousand rupees”, the words, “fifteen thousand rupees” shall be substituted.

3. In the principal Act, sub-section (1), in the second proviso, for the words “two lac rupees”, the words “three lac rupees” shall be substituted ;

Amendment in section 2-BB of Punjab Act 6 of 1947.

4. In the principal Act, in section 2-BBB, for the words “fifteen thousand rupees” and “five thousand rupees”, the words “twenty five thousand rupees” and “ten thousand rupees” shall respectively be substituted.

Amendment in section 2-BBB of Punjab Act 6 of 1947.

CHANDIGARH :
The 9th April, 2015.

SHASHI LAKHANPAL MISHRA,
Secretary.